

should be allocated to the State Government to solve the drinking water crisis in these districts.

[*English*]

SHRI V. DHANANJAYA KUMAR (Mangalore): Sir, I request that the following items may be included in the next week's agenda:

1. Need to make a minimum of Rs. 15 crores budgetary allocations per parliamentary constituency every year for developmental activities at the choice of the concerned Lok Sabha Member.

2. Need to evolve simplified procedure for issue of passports to individuals. (*Interruptions*)

Sir, Parliamentary Affairs Minister is here. This is a very important matter.

MR. DEPUTY -SPEAKER: Do you expect the Minister to react now? No, Please.

(*Interruptions*)

[*Translation*]

SHRI NITISH KUMAR (Barh): Mr. Deputy Speaker, Sir, the following item may be included in the next week's agenda.

Initiative should be taken by the Central Government to promote the sugar industry in Bihar so as to save lakhs of farmers and workers from economic crisis.

[*English*]

SHRI SRIBALLAV PANIGRAHI (Deogarh): Sir, the following items may kindly be included in the next week's agenda.

Danger caused to the environment and

ecology of the Chilka Lake in Orissa by the proposed Prawn Culture Project of the Chilka Aquatic Farm.

[*Translation*]

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Mr. Speaker, Sir, the following item may be included in the next week's agenda.

Construction of approach roads for rural development, installation of tubewells, bridges, electrification of villages should also be included in Centrally sponsored programmes like digging up of 10 lakh wells.

13.52 hrs.

CENTRAL AGRICULTURAL UNIVERSITY
BILL*

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA): Sir, on behalf of Shri Balram Jakhar I beg to move for leave to introduce a Bill to provide for the establishment and incorporation of a University, for the North-Eastern region for the development of agriculture and for the furtherance of the advancement of learning and prosecution of research in agriculture and allied sciences in that region.

MR. DEPUTY -SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment and incorporation of a University, for the North-Eastern region for the development of agriculture and for the furtherance of the advancement of learning and prosecution of research in agriculture and allied sciences in that region."

The motion was adopted

SHRI K. C. LENKA: I introduce the Bill.

MR. DEPUTY - SPEAKER: The House stands adjourned for lunch to meet at 3.00 p.m.

13.54 hrs.

The Lok Sabha then adjourned for Lunch till Fifteen of the clock

The Lok Sabha re-assembled after Lunch at five minutes past Fifteen of the Clock

[MR. DEPUTY SPEAKER *in the Chair*]

MR. DEPUTY SPEAKER: The House shall now take up Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

Notifications under Merchant Shipping Act, 1958, National Highway Act, 1956 and Major Port Trust Act, 1963 etc.

[*English*]

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): I beg to lay on the Table:-

- (1) A copy of the Merchant Shipping (Tonnes Measurement of Ships) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 479 (E) in Gazette of India dated the 6th May, 1992 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

[Placed in Library. See No. LT. 2444/92]

- (2) A copy of the Notification No. S. O. 144 (E) (Hindi and English versions) published in Gazette of India dated the 21st February, 1992 directing that the rates of fee mentioned in the Notification shall not apply to all

permanent bridges on the National Highways costing more than Rs. 25 lakhs and upto Rs. 100 lakhs and completed and opened to traffic on or after the 1st April, 1976 with effect from the 1st May, 1992 under section 10 of the National Highway Act, 1956.

- (3) A copy of the national Highway (Fees for Use of Permanent Bridges) rules, 1992 (Hindi and English versions) published in Notification No. S.O. 145 (E) in Gazette of India dated the 21st February, 1992 under sub-section (3) of section 9 of the National Highways Act, 1956.
[Placed in Library. See No. LT-2445/92]
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trust Act, 1963:-
 - (i) G.S.R. 372 (E) published in Gazette of India dated the 27th March, 1992 approving the Calcutta Port Trust Employee's (Classification, Control and Appeal) Second Amendment Regulations, 1992.
 - (ii) G.S.R. 412 (E) published in Gazette of India dated the 8th April, 1992 approving the Calcutta Port Trust Class I Employees (Accepting of Employment after Retirement) First Amendment Regulations, 1992.
 - (iii) G.S.R. 426 (E) published in Gazette of India dated the 20th April, 1992 approving the Jawaharlal Nehru Port Trust (Grant of Advance in connection with Festivals) Regulations, 1992.
 - (iv) G.S.R. 437 (E) published in Gazette of India dated the 27th April, 1992 approving the Mormugao Port Employees (Allotment of Residences) (Second Amendment) Regulations, 1992.
 - (v) G.S.R. 472 (E) published in Gazette of